

**Cr.Appeal No. 01/2019  
Mangal Lama @ Tashi Vs CBI**

**16.05.2020**

This judgment is being pronounced during the continuation of the lockdown on account of Covid 19 in view of order of Learned District & Sessions Judge (HQs) bearing order No.: 8188-8348/DJ/Covid-19/Lockdown/Pronouncements/2020 dated 03/05/2020.

**Present:** Appellant produced from Tihar through Cisco Webex.  
Ms. Daljeet Kaur, learned LAC for appellant through virtual means via Cisco Webex.  
Mr. A.K.Joshi, learned PP for CBI through virtual means via Cisco Webex.

Vide my judgment of even date the present appeal against judgment in question is dismissed in view of such findings and discussion in separate judgment. But as far as the sentence is concerned, present appeal is partly allowed as noted above. The present appeal is disposed of accordingly. Trial Court Record alongwith copy of this judgment be sent back. Appeal file be consigned to Record Room as per rules. Further a copy of the judgment be also sent to convict through jail superintendent concerned through electronic mode.

  
**(Naveen Kumar Kashyap)  
ASJ-04(Central)Delhi/16.05.2020**